

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CONTEMPT PETITION NO.60/39/2020
IN
ORIGINAL APPLICATION NO.60/1003/2018**

DATED THIS THE 04th DAY OF MARCH, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

Shobha Rani
Wife of Shri Pawan Goyal
Resident of House No. 394
Vakilpura, Sadar Bazar
Karnal, Haryana.

.....Petitioner

(By Advocate Shri Aman Joon – through video conference)

Vs.

1. Sudeep Kumar
General Manager
GMTD, Bharat Sanchar Nigam Limited
Karnal, Haryana.Respondent

(By Advocate Shri K.K.Thakur – through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri K.K.Thakur, learned counsel for the respondents has

stated that the order dated 13.02.2020 passed by this Tribunal in OA.No.1003/2018 has already been complied with as the respondents have credited the requisite amount due towards the applicant in her bank account.

2. The aforesaid fact as stated by Shri K.K.Thakur has not been disputed by Shri Aman Joon, learned counsel for the petitioner.
3. Shri Joon, however, states that though the respondents have now credited some amount in the applicant's account but still the complete benefits flowing from the order passed by this Tribunal have not been released.
4. Learned counsel further states that the Contempt Petition may be disposed of with liberty to the petitioner to file a fresh Original Application enabling her to claim all the consequential benefits flowing from the order passed by this Tribunal.
5. Accordingly, the Contempt Petition is disposed of with liberty as aforesaid.
6. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

/ps/

(SURESH KUMAR MONGA)
MEMBER (J)